

Exh

1988  
3490

R.N.I. No. TELMUL/2016/73158.  
HSE.No.1051/2023-2025.

Price : ₹. 3-00.



తెలంగాణ రాజ పత్రము

RULES SUPPLEMENT TO PART-II  
EXTRAORDINARY  
OF

THE TELANGANA GAZETTE

PUBLISHED BY AUTHORITY

No. 07 | HYDERABAD, SATURDAY, OCTOBER 7, 2023.

NOTIFICATIONS BY HEADS OF DEPARTMENTS Etc.,

—x—

JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA:HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - CERTAIN  
AMENDMENTS TO THE ANDHRA PRADESH HIGH COURT  
RIGHT TO INFORMATION RULES, 2005 FRAMED BY THE  
HIGH COURT UNDER THE RIGHT TO INFORMATION  
ACT"

NOTIFICATION NO.17/SO/2023

ROC No. 1356/SO/2023, In exercise of the powers conferred under sub-section (1) of Section 28 of Right-to Information Act, 2005 (Act No.22 of 2005), and all enabling provisions in that behalf, the Hon'ble the Chief Justice, High Court for the State of Telangana hereby makes the following amendments to the Andhra Pradesh High Court Right to Information Rules, 2005 framed by the High Court and the amendments made from time to time.

[1]

G-406.

**AMENDMENT - I**

The following words "Andhra Pradesh" wherever occurring in the Rules shall be substituted with "Telangana".

**AMENDMENT - II**

The following proviso shall be inserted after sub-rule (ii) of Rule 4 as sub-rule (iii).

"Proviso : Provided that no such fee shall be charged from the persons who are below poverty line as determined by the State Government, for making application under Rule 3 and obtaining information under Rule 4".

Hyderabad,  
13-09-2023

(Sd/-),  
Registrar (Vigilance) FAC,  
Registrar General.

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

\*\*\*\*\*

**Endt.Roc.No.1356/SO/2023**  
(Telangana Gazette Part-II Extraordinary,  
No.7, dt.07.10.2023)

**Dated: 04.11.2023**

**"COMMUNICATED."**

*Eaul*  
04/11/23  
**REGISTRAR GENERAL**

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice {with a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal and information}
- 2) All the PSs to the Hon'ble Judges {with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal}.
- 3) All the Registrars, High Court for the State of Telangana at Hyderabad.
- 4) All the Unit Heads in the State {with a request to circulate among the all the SAPIOs under your control}.
- 5) The R.T.I. Cell, High Court for the State of Telangana.